राष्ट्रीय दूरसंचार नीति, 1994 में 1997 तक पंजाब सहित सभी राज्यों में मांग पर टेलीफोन उपलब्ध कराए जाने की परिकल्पना की गई हैं।

विवरण

| क्र. सं. | जिला/गौण स्विचन क्षेत्र का नाम | प्रतीक्षा सूची |
|----------|--------------------------------|----------------|
| 1. | अमृतसर | 11044 |
| 2. | भटिड़ा (मानसा) | 6085 |
| 3. | लुधियाना | 56675 |
| 4. | फिरोजपुर (फरीदकोट मुक्तसर) | 12880 |
| 5. | पठानकोट (गौण स्विचन क्षेत्र | 4151 |
| | मुख्यालय गुरदासपुर) | |
| 6. | होशियारपुर | 7671 |
| 7. | जालंधर (कपूरथला नवांशहर) | 36427 |
| 8. | पटियाला (फतेहगढ़ साहिब) | 15442 |
| 9. | संगरूर | 9574 |
| 10. | रोपड़ | 2834 |
| | जोड़ | 162783 |
| 11. | चंडीगढ़ (संघ राज्य क्षेत्र) | 41079 |
| | सकल जोडः . | 203862 |

Reimbursement to SRPF Companies

260. DR. BAPU KALDATE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government of Maharashtra had requested for recovery of the dues from Central Government in respect of expenses Incurred for the Twelve SRPF companies deputed to New Delhi for internal security from May 1990 to August, 1993;
- (b) how much amount is to be paid by Central Government to Maharashtra Government in this regard;
- (c) the amount paid to Government of Maharashtra so far; and
- (d) by when the balance is proposed to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(PROF. MEIJINLUNG KAMSON): (a) and (b) A bill for Rs. 16,85,12,036'- has been raised against Delhi Police for Maharashtra State Reserve Police Force companies deployed in Delhi for assisting in law and order duties from 2.5.90 to 9.2.93. The bills for the remaining period have not yet been received by Delhi Police.

(c) and (d) The payment could not be reimbursed for want of certain documents from Government of Maharashtra, which have now been received. A proposal for obtaining expenditure sanction for Rs.4,92,54,831/- has been sent by Delhi Police to the Government of NCT of Delhi.

The Government of NCT of Delhi have approved the payment of remaining bills amounting *Rs.11,91,57,205/-*. Action

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has been taken for including provision for this payment in the Revised Estimates for 1995-96 and the Budget Estimates for 1996-97.

Profit for Expansion of Haldia Refinery

261. SHRI DIPANKAR MUKHERJEE: SHRI NILOTPAL BASU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether 1 MMTPA expansion proposed of Haldia Refinery of IOC has been approved;
- (b) if so, the date of sanction of the project;
- (c) the zero date for starting the project;
- (d) what is the cost and completion time of the project;
- (e) the present status and constraints if any; and
- (f) the steps taken by Government to avoid time and cost over run?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) to (f) IOC has approved installation of 1.0 MMTPA Crude Distillation Unit of Haldia Refinery at an estimated cost of Rs.45 crores. The zero date for the project is 6.4.1995 and it is. scheduled for completion by December, 1996. The overall physical progress of the project is 33.5% as of October 1995. The project is expected to be completed as per schedule.

प्रदूषण नियंत्रण कार्यक्रमों में जनता की भागीदारी 262. चौधरी हरमोहन सिंह :

श्री ईश दत्त यादव

क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार कम लागत की पर्यावरण संबंधी

योजनाओं और प्रदूषण नियंत्रण कार्यक्रमों मे जनता को भागीदार बनाने का विचार रखती हैं; और

to Questions

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या हैं?

पर्यावरण और वन मंत्रालय के राज्य मंत्री (श्री राकेश पायलट): (क) और (ख) जी हां। प्रदूषण के उपशमन के लिए एक नीति विवरण तैयार किया गया हैं और प्रदूषण नियंत्रण उपायों में वृद्धि करने के लिए विभिन्न कार्यक्रमों में जनभागीदारी की मांग की गई हैं। प्रदूषण के नियंत्रण के लिए सूचना के आदान-प्रदान के लिए चुनिन्दा स्थानों पर लघु उद्योगों के लिए अपशिष्ट न्यूनीकरण सर्किलों की स्थापना की गई हैं। युवकों, तीर्थयात्रियों और स्कूली बच्चों को शमिल करके जन जागरूकता और शिक्षा के जिए गंगा नदी की सफाई और पवित्रता के अनुरक्षण में लोगों की भागीदारी प्राप्त करने के लिए कदम उठाए गए हैं। ठोस अपशिष्ट प्रबन्ध के विभिनन अल्प लागत कार्यक्रमों के लिए जन भागीदारी को प्रोत्साहन दिया जाता हैं।

Relocating the Polluting Industrial Units in Delhi

- 263. SHRI SANATAN BISI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether any steps have been taken for relocating the highly polluting industrial units identified under the Delhi master plan; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) and (b) The Master Plan of 1990 for Delhi incorporated the decision requiring certain categories of industries including hazardous and noxious units, heavy and large industries and those operating in non-conforming areas to move out of Delhi to certain areas identified by the National Capital Region Planning Board. This, however, could not be implemented because of the absence of identified sites for relocating these industries, the supreme Court, in its judgement dated 24.3.1995, directed the Central pollution Control Board to issue notices to these industries to stop